## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.306/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking for

> in-principle approval qua occurrence of Change in Law events in terms of Article 12 of the Power Purchase Agreements executed by the Petitioner with Solar Energy Corporation of India Limited

(SECI), amongst other reliefs.

: Greenko AP01 IREP Private Limited (GAPIPL) Petitioner

: Solar Energy Corporation of India Limited (SECI) and Ors. Respondents

: 8.5.2025 Date of Hearing

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, GAPIPL

> Ms. Alchi Thapliyal, Advocate, GAPIPL Shri Lakshyajit Singh, Advocate, GAPIPL Shri Harshit Singh, Advocate, GAPIPL Shri Pawan Singh, Advocate, GAPIPL

Shri Jay Lal, Advocate, GAPIPL

Shri Nishant Kumar, Advocate, GAPIPL

Shri Kulamani Biswal, GAPIPL Shri Rakesh Pandey, GAPIPL

Ms. Swapna Seshadri, Advocate, RUVITL Ms. Shivani Verma, Advocate, RUVITL Ms. Rohini Prasad, Advocate, BSPHCL Ms. Mandakini Ghosh, Advocate, SECI Shri Rahul Ranjan, Advocate, SECI

## Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an adjournment on the ground of non-availability of the arguing senior counsel. Considering the said request, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **26.6.2025**.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)